

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons)
Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRIARANATH LOGISTICS LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|---|
| 1. | Name of corporate debtor | Sriaranath Logistics Limited |
| 2. | Date of incorporation of corporate debtor | 19/01/1995 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies WB, Kolkata |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | CIN - U51909WB1995PLC067650 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 16 British India Street, 2nd Floor, Kolkata- 700069, West Bengal |
| 6. | Insolvency commencement date in respect of corporate debtor | 08/11/2019, Copy of the order received by IRP by mail on 27.11.2019 |
| 7. | Estimated date of closure of insolvency resolution process | 05/05/2020 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | HANUMAN MAL CHORARIA IBBI/PA-002/IP-N00079/2017-18/10210 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | 14/2 Old China Bazar Street, 4 TH FLOOR, ROOM NO. 401, KOLKATA-700001 E.MAIL:-hmchoraria@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | 14/2 OLD CHINA BAZAR STREET, 4 TH FLOOR, ROOM NO. 401, KOLKATA-700001 E.MAIL:-hmchoraria@gmail.com |
| 11. | Last date for submission of claims | 10/12/2019 (14 Days from the date of receipt of the copy of the order by IRP.) |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at | Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sriaranath Logistics Limited on 08.11.2019.

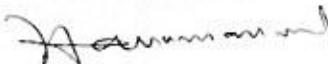
The creditors of Sriaranath Logistics Limited, are hereby called upon to submit their claims with proof on or before 10/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA -- Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28.11.2019
Place: Kolkata


HANUMAN MAL CHORARIA
Interim Resolution Professional
IBBI/PA-002/IP-N00079/2017-18/10210